

loss when the Railways are already having a deficit budget ; and

(c) whether a final decision has been taken to allow passengers to travel from these places to Calcutta ?

THE MINISTER OF RAILWAYS (RAIL MANTRI) (SHRI HANUMANTHAIYA) : (a) No, Sir.

(b) Does not arise.

(c) It has been decided not to book passengers to and from any intermediate stations.

SHRI S. M. BANERJEE : I was assured in this House by his predecessors, Dr Ram Subhag Singh and Shri Nanda that because the train stops there for 11 minutes...

MR. SPEAKER : No introduction. In future I am not going to allow preambles and introductions.

SHRI S. M. BANERJEE : It is a fact that this train stops in Kanpur for 11 minutes and Moghul Sarai for six minutes and still passengers are not allowed to travel from Kanpur or Moghulsarai to Calcutta ? I would also like to know whether this decision has been taken by the Government only because the people of Kanpur are peaceful and do not believe in *dharana* etc. ?

SHRI HANUMANTHAIYA : What the hon. Member says is correct, but the railway administration seems to feel...

SHRI S. M. BANERJEE : You are the Minister.

SHRI HANUMANTHAIYA : I am also in the administration.

They feel that this is a train between these two stations and they are not in favour of issuing tickets at intermediate stations. Besides, even at the start every seat is taken. These are the difficulties.

SHRI S. M. BANERJEE : May I know whether as in the other Express trains, some quota will be allowed to Kanpur and

other places where it stops, whatever the quota may be. four or even two. Either the train should not stop at Kanpur. As the people of Kanpur have been denied the quota when the trains stops there for 11 minutes, I would like to know whether this matter will be re-considered.

SHRI HANUMANTHAIYA : The answer is that these stoppages are made only for the purpose of service, watering and other things, but the persuasiveness with which my hon. friend is urging the point makes me say that I will re-think.

#### Imported Machinery for Power Projects Lying Unutilised

\*184. SHRI R. S. PANDEY : Will the Minister of IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRI) be pleased to state :

(a) whether machinery worth crores of rupees imported from abroad for different power projects in the country is lying unutilized ;

(b) if so, the reasons of their utilization ; and

(c) if reply to part (a) above be in the negative the steps taken to properly utilise that machinery on the power projects as per the initial plans ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRALAYA MEN UP-MANTRI) (SHRI B. N. KURREEL) : (a) to (c). A statement containing the requisite information is laid on the Table of the House.

#### Statement

(a) to (c). There have been delays in respect of four projects in the commissioning of power stations after the receipt of imported generating plant and equipment valued at about Rs. 4.62 crores. The location of these projects, the equipment imported, the reasons for the delay in the commissioning of imported generating plant and equipment and the steps taken to ensure commissioning of the equipment are indicated below :

Name of Project	Details of equipment imported and value	Reasons for delay	Steps taken
1. Tura Thermal Project (Assam)	Turbo generators and boilers in respect of 2 units each of 2.5 MW.  Value Rs. 42.7 lakhs.	Delay in civil works due to difficult site conditions.  Replacement of some of the damaged instruments.	Replacement for the damaged instruments has been ordered and the generating units would be commissioned during 1971-72.
2. Gauhati Thermal Project (Assam)	Turbo generator and boiler in respect of one unit of 30 MW Value Rs. 88.31 lakhs.	Damage to boiler tubes and turbine rotor during transit.	Boiler tubes have since been replaced and the turbine rotor is under repairs. The Unit is expected to be commissioned during 1971-72.
3. Jawaharsagar Hydel Project (Rajasthan)	3 turbo generators of 33 MW each Value Rs. 284.00 lakhs.	Delay in completion of various civil works mainly due to floods in 1969.	Progress has been in the Civil works and it is expected that the first unit would be commissioned during 1971-72 and the remaining two units in 1972-73.
4. Kuttiadi (Kerala)	3 turbo generators of 25 MW each Value Rs. 42.4 lakhs.	Delay in completion of civil works due to dispute between the contractor and the Elec. Board.	Civil works have been taken out of the contract and are being completed departmentally. The units are expected to be commissioned by July, 1971.

SHRI R. S. PANDEY : From the statement, it appears that the position is a very disappointing one. The Government of India has squandered foreign exchange by importing turbine, boilers and such other machines, and some of the boilers were damaged during transit, and some of them have been...

MR. SPEAKER : Please put it in the shape of a question. Frame it into a question.

SHRI R. S. PANDEY : I am referring to the statement which gives certain reasons for the delay. The House is very anxious to know the reasons—

MR. SPEAKER : The House is in possession of the statement.

SHRI R. S. PANDEY : The question is, who is responsible for the delay ; if the machines are damaged during transit, who will be responsible, and what action has been taken, taking into consideration the scarcity of power, of electric power, practically in all the States.

Secondly, foreign exchange to the tune of Rs. 5 crores has been wasted because of the delay and damage in transit. The reasons given in the statement are, a wrong site was selected, and a dispute is going on between the contractor and the Electricity Board. May I know who is responsible ?

The House is anxious to know who is responsible for this, and what is the punishment the Government are going to give him.

**THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) :** I would like to submit that we have imported equipment worth about Rs. 435 crores in all, and equipment worth about Rs. 5 crores is now lying unused because the plants could not be commissioned because of the delay in these four projects. So, strictly speaking, it is not very much, but still, I would not be happy about that, because we are very short of foreign exchange and more than that, we are short of power. Therefore, we must see that we commission as many projects as possible; and we will try to do that.

The next question that he raised is, who is responsible for this. I wish to submit that all these four projects are State projects, and the State Governments are responsible for seeing that these projects are carried through. I have taken up the matter with the Chief Minister of Assam in respect of two of these projects, namely, the Tura Thermal Project and the Gauhati Thermal Project. Both of them have been delayed very considerably, and so I have written to the Chief Minister of Assam, requesting him to find out who is responsible for the delays in organization and take the necessary steps so that in future such delays do not occur.

**SHRI R. S. PANDEY :** What special steps are being taken by the Government to see that the equipment is not damaged in transit and the civil work keeps pace with the arrival of the equipment?

**DR. K. L. RAO :** What the hon. Member said is very correct. We have set to instal the equipment soon and there should not be any delay. I will try to see that such damage do not occur during transit and that the civil works are kept up. The reasons why we could not start the work in these four projects are : one, the damage in transit which is really regrettable. We should take more careful steps. We are asking the various power stations to make more careful steps in this direction. This occurred at the time of disembarking and embarking. In fact, in one case, even in New York, when one of the machines meant for Dhuvaran was being loaded, it

just slipped into the sea. There has been delay on account of such accidents for nearly a year and a half; it is certainly regrettable. But hereafter, most of these equipment will come from indigenous sources and I hope we will be avoiding such damages. Anyway, we have got to keep up with great vigilance, and...

**MR. SPEAKER :** Let the Minister's answer be brief.

**DR. K. L. RAO :** Yes, Sir. There are delays in the civil works. These delays are due to four factors.

**SHRI R. S. PANDEY :** Let the Ministry reply also to the point about the dispute between the Electricity Board and the contractor.

**DR. K. L. RAO :** There are four reasons for the delay. One is, inadequate finance; second, the contractor's lapses, third, the labour strike; the fourth reason is, some engineering difficulties that came up during construction. Here, the hon. Member is referring to Kuttiadi in Kerala in respect of the dispute between the contractor and the Electricity Board.

There has been some trouble between the labour and the contractor and Government could not maintain law and order at that time. There are one or two cases like that occurring in the country. We will be careful and we will ask the various States electricity boards also to be more careful.

**DR. RANEN SEN :** May I know which are the foreign countries which have exported these generators? Is it a fact that apart from damage during transit, even before that these generators were defective? What steps are Government taking to see that such defective generators are not supplied?

**MR. SPEAKER :** That is about non-utilisation. It does not arise out of this. I am passing on to the next question. The minister's reply was very detailed.

#### Appointment of Judicial Member in the All India Income Tax Appellate Tribunal

\*185. **SHRI N. K. SANGHI :** Will the Minister of LAW AND JUSTICE (VIDHI AUR NYAYA MANTRI) be pleased to refer to the reply given to Unstarred Question No. 47 dated the 30th March, 1971 and state :

(a) the guidelines, if any, laid down by